

CCPA. 30/02
CO 61/96

1/09.07.2002 : Mr. G. Bose, counsel for the applicant.
As prayed for, be listed on 26.07.2002 for

hearing.

skj (S.Jha)/M(A)

(B.N.Singh Neelam)/VC

1. 5/02
prescribed
for as and
other goods
for as 5/02
are goods
decks.

Submitted
before Hon
Court of
G.J. 5/02
consideration
on Contempt.

2/26.7.2002 Be listed for hearing on 24.9.2002.

SKS

(L.R.K.Prasad)/M(A) (B.N.Singh Neelam)/VC

3/24.9.2002

Heard Shri Gautam Bose, 1st. counsel for the applicant filing this CCPA in connection with O.A. No. 61/96 for issuing show-cause notice to the alleged Contemners for non compliance of the order so passed.

Issue show-cause notice upon the other s made returnable within four weeks. The 1st. counsel for the applicant as to take ~~any~~ steps for issuing notice upon the respondents within a week. Reply, if any, may be filed by the next date. Be listed for hearing on 2.12.2002.

(Sarweshwar Jha)/M(A)

(B.N.Singh Neelam)/VC

4/2.12.2002

For want of time, be listed for hearing on 24.1.2003.

SKS

(L.R.K. Prasad)/M(A)

(B.N.Singh Neelam)/VC

Show-cause
fixed on
6/1/03
8.5/103

Enclosed herewith are two O.A's bearing

5/24.1.2003

Shri G. Basu, counsel for applicant

None for Respondents

Since this matter is for DB

list this case for hearing on 13.2.2003.

skS

Shyam Dogra
(S. Dogra) M(J)

6/18xx 13.2.2003. As per the call/resolution made by the State Bar Council, the counsel have abstained from appearing ~~before~~ this Tribunal. The case is, therefore, adjourned to 18.3.2003 for hearing.

1/CBS/

Shyam Dogra
(S. Dogra) M(J)

Shyam Dogra
(S. Dogra) M(A)

7/18.3.2003. Be listed on 28/5/03 for hearing.

Sy.

Shyam Dogra
(S. Dogra) M(A)

8/28.5.03 Be listed for hearing on 26-8-03

skS

Shyam Dogra

Shyam Dogra

(S. Dogra) M(J) (S. Dogra) M(A)

9/26.08.03. Both sides lawyers are present. DB matter. Since DB is not available, be listed for hearing on 07.9.03

B.W. Singh Naekam

10/07.11.2003 : Concerned lawyers are present.
With the consent of the parties,
be listed on 16.01.2003 for hearing.

skj (M.Jha) M(A)

(B.N.Singh Neelam) /VC

11/16.1.2004 Shri Gautam Bose, 1st. counsel for the applicant
as well as the 1st. counsel for the respondents Shri V. M.
K. Sinha are present. The 1st. counsel for the applicant
seeks time to have instructions in the matter since the
Hon'ble High Court has passed certain orders in the
writ petition preferred by the official respondents. List
it for hearing on 19.3.2004.

MPS.

(M. Jha) /M(A)

S. Dogra
(S. Dogra) /M(J)

12/19.3.2004 The 1st. counsel for the parties are present.
DB matter. List it for hearing on 3.6.2004.

MPS.

S. Dogra
(S. Dogra) /M(J)

13/3.6.04 Shri Gautam Bose 1st. counsel for the applicant
as well as 1st. counsel for the respondents Shri V. M.
K. Sinha are present. At their request,
list it for hearing on 21.8.04.

D
(M. Jha) /M(A)

S. Dogra
(S. Dogra) /M(J)

Ans.

CCPA-30/02

14/31.8.2004

It is pleaded by the 1d. counsel for the applicant Shri Gautam Bese that for the last several months, he has not received any instructions from his client, therefore, he does not want to press this CCPA.

2. Accordingly, this CCPA stands dismissed as not pressed. Notices issued to the respondents are hereby discharged. No costs.

M/S.

(M. Jha)/M(A)

Shyam Dogra
31.8.04
(S. Dogra)/M(J)